

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

18. IA 2509/2020 In C.P. (IB) -1602(MB)/2017

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**MS. LAKSHMI GURUNG**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2024**

**NAME OF THE PARTIES: - Narottambhai Swomabhai Patel**  
**V/s**  
**Wow Solution & system Pvt ltd**

**Section: 60(5), 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.2509/2020:** - None appeared from either side. It is seen from the records that the Applicant has not appeared despite various opportunities given to the Applicant. Pursuant to the order dated 01.02.2024, a last and final opportunity was granted to the Applicant to cause appearance but none appeared for the applicant. It appears that the applicant is not interested in prosecuting the matter any further. Accordingly, **IA.No.2509/2020 is dismissed for non-prosecution.**

Pursuant to the order dated 08.01.2024, none appeared on behalf of the Applicant. Accordingly, **CP(IB)1602(MB)/2017 is dismissed for non-prosecution.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**LAKSHMI GURUNG**  
**Member (Judicial)**